

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 218/TT/2020

- Subject** : Petition for truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period for Procurement of 3 Nos. Spare Converter Transformers (234 MVA, 1-ph, 3 winding) at Bhadrawati HVDC Back to Back under "Installation of Transformer and Procurement of Spare Converter Transformer at Bhadrawati HVDC Back to Back Station" in Western Region.
- Date of Hearing** : 6.4.2021
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Madhya Pradesh Power Management Company Ltd. and 10 others
- Parties Present** : Shri S. S. Raju, PGCIL
Shri B. Dash, PGCIL
Shri V. P. Rastogi, PGCIL
Shri A. K. Verma, PGCIL
Shri Anindya Khare, MPPMCL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner has made the following submissions:
- a. Instant petition is filed for truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period for Procurement of 3 Nos. Spare Converter Transformers (234 MVA, 1-ph, 3 winding) at Bhadrawati HVDC Back to Back under "Installation of Transformer and Procurement of Spare Converter Transformer at Bhadrawati HVDC Back to Back Station" in Western Region. The asset was put under commercial operation on 22.3.2018.
 - b. The subject transmission project includes two assets. The other asset in the scope of the transmission project, i.e., Installation of 1x250 MVA, 400/220 kV ICT at Bhadrawati HVDC Back to Back station was put under commercial operation on



8.9.2017. The tariff for the said asset for the 2014-19 tariff period is claimed in Petition No.223/TT/2020 and the order in the matter is awaited.

c. The time over-run of 938 days in case of instant asset was not condoned by the Commission in order dated 2.8.2019 in the Petition No. 270/TT/2018 and IDC and IEDC for the period of time over-run was disallowed.

d. Information sought through Technical Validation letter has been filed vide affidavits dated 23.9.2020 and 15.1.2021. Rejoinder to the reply of MPPMCL has been filed vide affidavit dated 23.9.2020.

3. The representative of MPPMCL submitted that the reply on behalf of MPPMCL has been filed vide affidavit dated 29.2.2020 and requested to consider the same.

4. After hearing the parties, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

